

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order: 9.11.2017

Appeal No. C/50493/2017-SM

(Arising out of Order-in-Appeal No. 106(AK)/CUS/JPR/2016 dated 22.12.2016 passed by Commissioner (Appeals), Customs, Central Excise & Service Tax, Jaipur)

M/s Shri Badri Narayan

Appellant

Vs.

CCE & ST, Jaipur

Respondent

Appearance

None

- for the appellant

Shri G.R. Singh, D.R.

- for the respondent

CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Final Order No. 57849/2017

Per Justice Dr. Satish Chandra:

Notice issued by the Tribunal has returned unserved with the postal remarks "none found". The appellant has not bothered to inform the Tribunal about the change of address, if any. So, it appears that the appellant is not serious to contest the appeal.

3. It may be mentioned as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

4. The appeal is dismissed for default.

(Dictated & pronounced in open Court)

(Justice Dr. Satish Chandra)
President

RM